

**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

NO.HC.VII-21/2008/ 7071 /A.

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Lobsang Tenzin,  
District & Sessions Judge, Ziro, Lower Subansiri District,  
Arunachal Pradesh

Dated Guwahati, 27<sup>th</sup> November, 2019.

Sub:- Leave.

Ref:- Application dated 25.11.2019

Sir,

With reference to the above, I am directed to inform you that, your prayer for casual leave for 1 (one) day on 26.11.2019 and earned leave for 3 (three) days w.e.f. from 28.11.2019 to 30.11.2019 along with station leave permission, has been granted, subject to availability of earned leave in your credit. You are also asked to submit application for earned leave in prescribed format along with leave admissibility report and submit it to the Registry of Gauhati High Court, Itanagar permanent Bench. A senior Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-21/2008/ <sup>7073</sup>7072/A, dated 27.11.19

Copy to:

1. Registrar, Gauhati High Court, Itanagar Bench, Arunachal Pradesh.
2. ~~The~~ Systems Analyst, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

Pdas